

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.3472/2015

New Delhi, this the 26th day of September, 2016.

HON'BLE MR. P.K. BASU, MEMBER (A)

Kundan, Ex-CLTS
Aged about 69½ years,
S/o Late Shri Battan,
R/o Village Chakrasainpur Babugarh,
Post Babugarh Cantt., Distt. Hapur.

.. Applicant

(By Advocate : Shri V.P.S. Tyagi)

Versus

1. The Union of India
(Through Secretary)
Ministry of Defence,
South Block,
New Delhi-110001.
2. The Director General of RVS (RV-1),
QMG's Branch, AHQ,
IHQ of MOD (Army),
West Block-III, R.K. Puram,
New Delhi-110066.
3. The Controller General of Defence Accounts (CGDA),
Ulan Batar Marg Palam,
Delhi Cantt-110010.
4. The Controller of Defence Accounts (Army),
Belvadier Complex,
Meerut Cantt-250001.
5. The Commandant,
Equine Breeding Stud,
(EBS) Babugarh Cantt.
Distt. Hapur (U.P).

.. Respondents

(By advocate: Shri D.S. Mahendru)

ORDER (ORAL)

At the outset, learned counsel for the respondents drew my attention to para 'E' of the reply filed by the respondents wherein it is stated that claims for grant of paid weekly off prior to 01 July, 1996 and benefits of leave encashment in respect of all eligible CLTS employees are under progress and the respondents have already submitted the claim of the applicant to RAO (MES), Meerut Cantt. for the audit and onward submission to CDA (Army).

2. It is also pointed out by both the counsel that in O.A. No. 4374/2013 vide order dated 22.08.2016, the O.A. was disposed of with the following order:

“5. In view of the above, the OA is disposed of with the direction to the respondents to pay leave encashment amount due to the applicant as per Rule alongwith interest of 8% and interest on delayed payment of DCRG as per DCRG Rules. The order shall be complied within 90 days from the receipt of a certify copy of this order.”

3. In view of above, this O.A. is disposed of with a direction to the respondents to pay the leave encashment amount to the applicant along with interest payable on the delayed payment of DCRG as per DCRG Rules. The order shall be complied within a period of 90 days from receipt of a certified copy of this order. No order as to costs.

(P.K. Basu)
Member (A)

/Jyoti/